

aircraft would have gone back to its territory.

SHRI C. D. PANDE: May I know what type of aircraft violated our air space? Were they MIG planes or any other planes?

SHRI V. K. KRISHNA MENON: Sir, the plane is flying at a height of 30 or 40 thousand feet and it is very difficult to identify it.

SHRI A. B. VAJPAYEE: Is it not a fact that whenever we lodge protests, the Chinese claim that the places referred to are not their places at all and at one time the Chinese Prime Minister challenged the Government of India to shoot down those planes? If we think they are Chinese planes, may I know whether the Government have considered this challenge and have decided to meet it?

SHRI V. K. KRISHNA MENON: That was not in reference to the planes in this area, so far as I remember. In any case, Sir, it is not the present policy of Government to engage itself in any action of that kind in the air.

SHRI M. S. GURUPADA SWAMY: Will the Defence Minister tell us whether logistically we have improved our position at the border and can meet the challenge of the Chinese Government effectively now?

SHRI V. K. KRISHNA MENON: Sir, the term 'logistics' is normally applied to movements by land. This question relates to aircraft.

SHRI N. SRI RAMA REDDY: May I know if any reply to this protest note has been received and, if so, the details of it?

SHRI V. K. KRISHNA MENON: No, Sir. The Ministry of External Affairs have made that protest. I believe this was included in the papers laid on the Table of the House by the Prime Minister. I have no further information.

PALAM AIRPORT

*444. SHRI S. C. DEB: Will the Minister of DEFENCE be pleased to state:

(a) whether there was a demand recently from Air Force authorities that Palam Airport should be reserved exclusively for use by Defence Services; and

(b) if so, what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. RAGHURAMAIAH): (a) and (b) It has been decided that for the present both the I.A.F. and the Department of Civil Aviation should continue to use Palam Airport.

SHRI S. C. DEB: May I know whether the Government thinks that the demand made by the Defence Services is right?

SHRI K. RAGHURAMAIAH: Sir, the Air Force authorities have thought what is right and they have said that Palam Airport should be reserved exclusively for use by Defence Services. That is their opinion.

SHRI S. C. DEB: I am asking whether the demand put forward by the Air Force is right according to Government and whether it is justified by the Government that it should exclusively be under the control of the Defence Services.

SHRI V. K. KRISHNA MENON: Sir, the reason given for exclusive use is because the skies are too crowded and with the increase in air strength there is the likelihood of collisions taking place in the air. There has never been any doubt as to having two places. The question for the future is: Who should go? At the present moment our resources are such that we have to get on with what we have and wait for the proper time to come.

SHRI S. C. DEB: May I know whether the Defence Minister thinks that developments may take place when an international airport may have to be located in some other area?

SHRI V. K. KRISHNA MENON: That question is under consideration. Whether the military airport should go or the other one should go, that has yet to be decided. There are many considerations which I would not like to discuss at this preliminary stage.

PAYMENT OF OVER-TIME ALLOWANCE TO GOVERNMENT EMPLOYEES

*445. **SHRI V. M. CHORDIA:** Will the Minister of FINANCE be pleased to refer to the answer given to Starred Question No. 284 in the Rajya Sabha on the 25th June, 1962 and state:

(a) whether the higher ceiling of over-time allowance applies to all Government employees where they have generally no option but to work overtime all the year round, e.g., persons employed in the Central Registry Sections of the Ministries;

(b) whether the persons working in the Parliament Sections of the Ministries also have no option but to work overtime in the public interest; and

(c) if so, for how many months in a year the seasonal work of the nature mentioned in part (b) above continues?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) The higher ceiling prescribed for overtime earnings, at 50 per cent. of the monthly emoluments, applies to personal staff only. There is no other category of office staff whose nature of work is fully comparable to that of personal staff. The staff employed in the Central Registry Sections in the Secretariat, for instance, is generally put on overtime duty by rotation and

their work is also intermittent in character. They cannot, therefore, be compared with the personal staff.

(b) and (c) Persons working in the Parliament Sections of Ministries have generally to work overtime only during those months when the Parliament is in session and not throughout the year as in the case of personal staff.

श्री विमलकुमार मन्नालालजी चौरङ्गिया :

यह जो पार्लियासेमेंट सेक्रेटैरियट के कर्मचारी हैं जिनको सेशन के वक्त अधिक समय तक काम करना पड़ता है, जिनको ऐसी स्थिति में उस समय जो विशेष काम करना पड़ता है, उसको ध्यान में रखते हुए, उनको सीलिंग से कुछ अधिक देने की कोई योजना है अथवा नहीं ?

श्रीमती तारकेश्वरी सिन्हा : जैसा कि

मैंने अपने उत्तर में बताया, चूंकि उनको साल भर इतना काम नहीं करना पड़ता है इसलिये भी ओवरटाइम का कोई निश्चित सिलसिला उनके बारे में कायम नहीं किया जा सकता। जो और लोगों के लिये इन्जाम किया गया है वही उन पर भी लागू है और लागू रहेगा।

श्री विमलकुमार मन्नालालजी चौरङ्गिया :

साल में सात मास तो उनको ओवरटाइम काम करना पड़ता है, तो ऐसी स्थिति में साल के सात महीनों में उनको विशेष एलाउंस दिया जाय। क्या इसके बारे में सरकार विचार करेगी ?

श्रीमती तारकेश्वरी सिन्हा : हमने तो

सब के साथ एक ही विचार किया है और एक तिहाई ओवरटाइम एलाउंस का जो फैसला है उसी के मुताबिक सब को दिया जाता है अलावा उनके जो कि पर्सनल स्टाफ हैं—अफसरों या मिनिस्टर्स के पर्सनल स्टाफ हैं। उनके बारे में यह फैसला किया गया है कि उनको तनख्वाह का ५० प्रतिशत ओवरटाइम एलाउंस मिले। उनके अलावा और